the quorum to constitute a meeting of the Committee shall be onethird of the total number of members of the Committee;

The Constitution

(Fourteenth

the Committee shall submit recommendation to this House by the 28th February, 1963;

the Chairman shall have power to add such other members to the Committee as he may consider necessary;

in all other respects, the rules of procedure of this House for Select Committees shall apply with such variations and modifications as the Chairman may make."

The motion was adopted.

REOBSER-POINT OF ORDER VANCE OF THE PROVISIONS OF RULE 56 OF THE RULES OF PRO-CEDURE AND CONDUCT OF BUSI-NESS

SHRI BHUPESH GUPTA (Wect Bengal): Sir, before you take up the legislative business, I rise on a point of order concerning the Rules of the House. I would request you to have a copy of the Rules of Procedure of the Rajya Sabha supplied to you, for I would invite your attention to rule 56 of the Rules of Procedure and Conduct of Business in the Rajya Sabha and in particular to the proviso of that rule. What does the rule say with regard to business in the House? It says:

"When a Bill is introduced, or on some subsequent occasion, the member in charge may make one of the following motions in regard to his Bill, namely:-

> (i) that it be taken into consideration;"

Now, we are today concrned with the, motion for taking into consideration a number of Bills. There Bills are

listed here. And then the proviso says:

"Provided that no such motion shall be made until after copies of the Bill have been made available for the use of members, and that any member may object to any motion being made unless copies of the Bill have been so made available for two days before the on which the motion is made, and. such objection shall prevail, unless the Chairman allows the motion bemade."

So, Sir, you have the discretion, forthe rule says "unless the Chairman allows" it. (Interruptions) develop my argument. I have only read out the rule. Unless the Chairman. allows it, the motion cannot be made. I concede that you have the power. But you have the power in relation to this substantial proviso in the rule. That is to say, in extraordinary circum. stances and so on, you may allow the motion. You have the discretionary power. It is not the rule but the exception. It is not the normal order but it is the discretion of the Chairman. What happened here? Yester-I think on Wednesday evening we had the Bulletin from the Secretariat of the Rajya Sabha. The Bulletin Wednesday was distributed to us on Thursday along with these Bills concerned and it says:

'Secretary reported three sages from the Lok Sabha informing the Rajya Sabha that the Lok Sabha-

- (i) at its sitting held on the 4th. September, 1962, had passed the Constitution (Fourteenth Amendment) Bill, 1962.
- (ii) at its sitting held on the 5th. September, 1962, had passed the Oil and Natural Gas Commission (Amendment) Bill, 1962 and the Industries (Development and Regulation) (Amendment) 1962."

These are the Bills which were cir culated to us on Thursday, along with: [Shri Bhupesh Gupta] this Bulletin. Therefore, two days' notice was not given. They were not in our hands for two days.

The other thing is this, and I make this point in all seriousness and stress it, that the Government goes with its business regardless of the rules. Did the Government apply to you, Sir, so that you might exercise your discretionary power and waive the normal rule with regard to notice? For 24 hours we have had it in hands, whereas for 48 hours we should have had it in our hands Did Government apply to you? It seems the Government takes things for granted in these matters. If you say that the Government approached you with the request that the rule should be waived and you have exercised your discretion, then I should have no objection I am all in favour of passing the measure today. I am not quarrelling about that. I only want to place before you that taking advantage of the absent-mindedness of some of us the Govenment rushes business towards the end of the session. You have a stack season in the earlier part of the session and towards the end of the session the Government does not even bother about the rules of procedure of the House. It seems there are two sets of rules in this House One is rigidly applied in the case of the Opposition and the other is waived or ignored in the case of the Treasury Benches. That should not be the rule in this House or the convention in this House Therefore, I would request you and submit to you to exercise your discretion. You should exercise today under the rule discretion so that we can proceed with the conduct of business in the House, and at the same time, I would request you to criticise the Government cause it had not got your permission; it left it to the Opposition to seek your permission to waive the rule so that we can go ahead with the business of the House. It is improper on the part of the Government. It shows scant regard on the part of the Government towards the Rules of Procedure of the House, and above all, it shows scant regard on the part of the Government towards the Chairman of the House, because it does not even have the courtesy to approach you with the request that you should waive this rule in order to transact certain business. This is all I can say You may proceed with the business, but please exercise your discretion now and then let us proceed.

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SHRI M P. BHARGAVA (Uttar Pradesh): May I make a submission?

Mr. CHAIRMAN Nafisul Hasan

SHRI NAFISUL HASAN (Uttar Pradesh) Sir we have got two Houses. If any of the Bills originates in this House and copies are not made availble to the hon. Members of this House, then naturally, we should have a legitimate complaint But these two Bills were introduced in the other and copies of these Bills, as introduced were made aavilable to all of us long And they were passed in very form in which they were introduced in the House. Therefore, it cannot be said that their contents were not available to us Under the circumstances, I think it is a proper case in which the Chairman should exercise his special power.

SHRI BHUPESH GUPTA: Sir, one point I would like to submit before you consider the matter. On a point of submission, Sir. He need not brief you for the exercise of your discretion.

Mr. CHAIRMAN: He agrees with you.

SHRI BHUPESH GUPTA I was surprised that the hon Member who had been a Vice-Chairman of the should speak like that The Bills introduced are not the Bills within the meaning of this provision Bills introduced there undergo changes and amendments The Constitution (Fourteenth Amendment) Bill has come with a slight amendment and, therefore, this is no reasonable notice. The Land Acquisition Bill was introduced in the Lok Sabha and it came to us yesterday with a number of amendments.

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Therefore, it cannot be said that the Bill introduced in the other House means circulation under the proviirrespective of sions of the Rules. whether an amendment has been made or not This is a Bill for consideration and we are not concerned with the Bill as introduced We are only concerned with the Bill as passed by the other House which has come up for consideration and hon Members should know that there 18 a considerable difference between the Bill as introduced and as passed We are not discussing the Bill as introduced but we are discussing the Bill as passed by the other House Therefore, I am a little shock. ed and surprised that an hon Member, an experienced Member, who had occupied the Chair, should have come out with this kind of suggestion which do not conform to the dignity of House.

SHRI B D KHOBARAGADE harashtra). The hon Member said just now that the Bill could not be circulated because it was under discussion in the Lok Sabha But, Sir, we have a full-fledged Minister of Cabinet rank for Parliamentary Affairs That Minister should have arranged the business of both Houses in such a way that the rules of procedure of this House are observed and the Bills are circulated according to the rules two days earlier It is the responsibility of the Minister of Parliamentary Affairs and he should have looked to that 10b with greater care and he should show respect and regard to the Chair and rules of this House

MR CHAIRMAN Mr Bhargava

SHRI BHUPESH GUPTA. On a point of order, Sir Is the Government replying? Our allegation is not against you, Sir, but it is against the Government

MR CHAIRMAN. It is absolutely unnecessary to labour the point. I understand it

SHRI M P BHARGAVA Mr Chairman, many of the points raised by Mr

Bhupesh Gupta are not very relevant Members are seized of a Bill as soon as it comes in their hands The Constitution (Fourteenth Amendment) Bill was circulated to Members on the 31st The Oil and the Natural Gas August Commission Bill was circulated (Interruptions) Let me make my submission The Industries (Development and Regulation) Bill was also in our hands on the 1st of September Thereafter, they were considered by the Lok Sabha and were sent here In the meantime, the business of this week was announced by the Minister Parliamentary Affairs on Friday last So, from Friday we were seized of the matter We knew that these would be considered during this week and as soon as they were passed by the Lok Sabha, they were sent here and they were circulated Now, hon Members of this House are expected to follow the proceedings of the other House and it is not always possible to very technical about the rules, fortyeight hours notice should given It depends on when the Bills are passed in the other House when they come here So, I think, the technical objection raised by Shri Bhupesh Gupta is not very relevant

SHRIMATI JAHANARA JAIPAL SINGH (Bihar) Sir, I rise to seek some information We would like to know whether it is a fact that three Parliamentary Delegations are shortly leaving this country. If so, we would like to know

MR. CHAIRMAN That is not relevant to the matter we are discussing now This will come later, not now We are in the midst of a controversy.

SHRI M S. GURUPADA SWAMY (Mysore) Sir, I want to make one point I heard the remarks of my hon. friend, Mr Bhargava It is very strange indeed.

MR CHAIRMAN Mr Gurupada Swamy, is it necessary? I have heard one point and I have heard the other point 5569

SHRI M S GURUPADA SWAMY My point is simple It is very strange and extraordinary that the Government should exhibit this attitude in bringing these Bills so late and giving us so little time for consideration and leaning upon the Chair for the exercise of its discretion in this matter I want the Chair to exercise its discretion only in abnormal and extraordinary circumstances There are no extraordinary circumstances in There was ample time for the Ministry to give us sufficient notice for consideration This Bill have been taken up in the very early part of the Session in the other House and also in this House I do not know what extraordinary reason was there for .

MR CHAIRMAN This has been the burden of the rest of the discussion except for those who were against it

SHRI B K P SINHA (Bihar) Sir, it seems to me that the Opposition has spoiled an extremely good case by extremely bad advocacy They have tried to bring in the Government unnecessarily (Interruption) While I entirely dissociate myself with feelings they have expressed against the Government, I shale their feelings in substance A feeling has been growing in this House that this House of late is not being treated fairly

Hon. MEMBERS No. no There is no such feeling

SHRI A B VAJPAYEE (Uttar Pradesh) Yes, there is

SHRI B K P SINHA It is not being treated fairly In the beginning of the Session we are short of business and we debated less important matters for a long long time In the end of the Session, business is arranged in such a faulty manner that a lot of important business is rushed through in the last stages That is not fair to the House and I express these sentiments for your information and action

MR CHAIRMAN This is the end of the discussion.

SHRI DAHYABHAI V (Gujarat) I want to . . .

SHRI A B VAJPAYEE We all support what Mr Bhupesh Gupta

SHRI DAHYABHAI V. PATEL Just two sentences, Sir

MR CHAIRMAN Since I have allowed so many, I may allow you also

Shri DAHYABHAI V PATEL We all support the contention of Mr Bhupesh Gupta and in support of my argument I will quote what the Prime Minister said He said the other day that the amendment suggested by my friend, Mr Mani was better worded Why must Government rush through Bills in this fashion they admit that revision by this House makes a Bill better, the amended wording reads better? Why don't give enough time? I do not understand why Members on that side get up and try to defend a wrong cause, because even the Prime Minister has conceded it Why can't they show some grace?

MR CHAIRMAN. I hope no else wants to say anything.

I have understood the position I am glad that materially the House is in entire agreement on this that we should deal with the measures before us today and we should finish the business that is put down on the order paper, but I fully sympathise with the feelings of Members of this House. even a section of the House, if not the whole of the House, that there should be no feeling in this House of being hustled through It happens that business has to come to us from the other House and if business is finished there late it comes to us too late That happens I would get in touch with the Government and I shall see that this feeling is removed as far as possible. I hope you will not grudge my cising my discretionary powers

SHRI DAHYABHAI V PATEL Certainly not, Sir

RESULT OF ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

Mr. CHAIRMAN Shri Satyacharan, being the only candidate nominated for election to the Central Advisory Board of Education, is declared duly elected to be a member of the said Board

ENQUIRY PARLIAMENTARY REDELEGATIONS

SHRIMATI **JAHANARA** JAIPAL SINGH (Bihar) May I ask my point of information now? Sir, we would like to know whether it is a fact that three Parliamentary Delegations shortly to leave this country would also like to know where they are going, who is leading them, under what criteria they were chosen and how much of foreign exchange would be spent

SHRI DAHYABHAI V PATEL (Gujarat) How many Members of the Opposition would be there?

CHRI BHUPESH GUPTA (West Bengal) I would like to know not the foreign exchange at this stage

SHRI A B VAJPAYEE (Uttar Pradesh) After they come back

SHRI BHUPESH GUPTA I would like to know whether any presiding officer of our House is leading any delegation because the practice s that when a number of delegations go, one delegation is headed by the presiding officer of the other House and one by the presiding officer of this House I am interested in knowing, again in the interest of our House, whether have been left in the lurch in the matter or whether we have any of presiding officers, eq you, Sir, or the Deputy Chairman, leading any of the delegations

SHRI LOKANATH MISRA (Orissa). Sir, I would like to submit that here again this House has been neglected As Mr Bhupesh Gupta said previously the presiding officer or the deputy presiding officer of this House used to lead the delegation. This time we are told that neither the Chairman nor the Deputy Chairman is leading any delegation. And we would like to know how many from the Opposition are going in the delegations. It is not a question of sending people from the ruling party, we would like know particularly how many members from the Opposition are going?

MR CHAIRMAN The information is not available just now. I will lay the information on the Table of the House very soon and you would know who is going I have refused to go; for certain personal reasons I have not been able to go The Deputy Chairman is going but she is not leading the delegation because the Speaker is also going in another capacity that is it

VAJPAYEE SHRI A В Three delegations are going and we would have liked one of the delegations te have been led by the Chairman

think you CHAIRMAN I Μr should not discuss this matter here I have decided that in consultation with the Deputy Chairman She decided to go to some place and there the Speaker was also going in another capacity

SHRI BHUPESH GUPTA We would not like to discuss it, it is true would like to discuss this matter in your chamber but the trouble is from things Government sources these appear in the newspapers and the newspapers tell us the names of the delegates and of the people who are When they leading the delegations without going make this public through the process that you have rightly suggested, then we naturally